

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:3309

ANSWERED ON:01.08.2014

ASSISTANCE TO UID REGISTRARS

Patil Shri Chandrakant Raghunath;Solanki Dr. Kirit Premjibhai

Will the Minister of PLANNING be pleased to state:

- (a) the details of Registrars appointed for Unique Identification (UID) project in the States, State-wise;
- (b) whether financial assistance is being given to Registrars towards enrolment costs, ICT infrastructure and Below Poverty Line (BPL) enrollees;
- (c) if so, the details thereof;
- (d) whether the Union Government proposes to reduce/review the financial assistance given to Registrars and if so, the details thereof and the reasons therefor; and
- (e) whether State Governments including Gujarat have made some representations in this regard and if so, the details thereof along with the response of the Union Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) MINISTRY OF PLANNING, MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE FOR DEFENCE (RAO INDERJIT SINGH)

- (a): A list of Registrars appointed for the UID Project (State-wise) is at Annexure.
- (b)&(c): (BPL) Currently, the Unique Identification Authority of India (UIDAI) provides financial assistance of Rs.40 to Registrars for every successful generation of the Unique Identification number called 'Aadhaar'. Prior to 1st April 2012, an assistance of @ Rs.50/- per Aadhaar generated was provided. In addition to above, an incentive of Rs.100 per Aadhaar is given to State Governments, in respect of residents who are Below Poverty Line as recommended by the Thirteenth Finance Commission.
- (d): There is no such proposal under consideration of the Government, at this stage.
- (e): A representation was received from the Government of Gujarat to increase the financial assistance for every successful generation to the earlier level of Rs.50/- per Aadhaar. The representation was examined, and in light of the cost data made available by the Government of Gujarat, the representation could not be concurred in. The Government of Gujarat was informed accordingly.